

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 204/2017
O.A. No. 3188/2013

New Delhi, this the 23rd day of May, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

1. Ajit Singh
S/o Sh. Dhiraj Singh
R/o C-145, Albert Square
Gol Market
Near R.K. Ashram Marg,
New Delhi.
2. Pappal Kumar
S/o Juge
R/o Village Bisokar,
Zila Ghaziabad. .. Petitioners

(By Advocate: Shri G.D. Chawla)

Versus

Sh. Jagdish Chandra
Medical Superintendent
Lady Hardinge College &
Smt. S.K. Hospital,
Near Shivaji Stadium,
New Delhi. .. Respondent

(By Advocate: Shri B.L. Wanchoo)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard both the sides.

2. It is submitted that the Hon'ble High Court in WPC No.11472/2016 filed against the orders of this Tribunal, while

issuing notice and listing the same on 01.08.2017, observed that the Tribunal shall not take any coercive steps in pursuance of the impugned judgment.

3. In the circumstances and in view of the fact that the matter is already seized by the Hon'ble High Court, the CP is closed. Notice is discharged. However, the petitioners are at liberty to avail their remedies, in accordance with law, once the WPC is finally decided.

(SHEKHAR AGARWAL)
MEMBER (A)

(V. AJAY KUMAR)
MEMBER (J)

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